

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A. No. 369/95

Monday this the 13th day of March, 1995.

CORAM

HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN

HON'BLE MR. S.P. BISWAS, ADMINISTRATIVE MEMBER

C.V.Gangadharan Nambiar,
Retired Tally Clerk,
Lakshadweep Public Works Deptt.
M.V.Amildirs, Kavarathi,
Rayouth House, Eramala
673501.

.... Applicant

(By Advocate Mr. R.Sreeraj for MR Rajendran Nair)

Vs.

1. The Administrator,
Union Territory of Lakshadweep,
Kavarathi.

2. The Port Officer,
Union Territory of Lakshadweep,
Kavarathi.

.... Respondents

(By Advocate Mr. M.V.S.Namboodiri)

ORDER

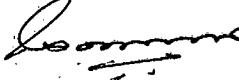
CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

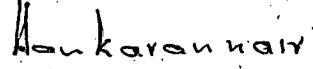
Applicant claims Island Special Pay and
Compensatory Allowance on the strength of a declaratory
judgment in O.A.580/93. Standing Counsel does not dispute
about the applicability of the said judgment to the case
on hand. According to him, there is a possibility of
the Supreme Court taking a different view. But that

would be no justification not to grant the relief, which is admissible as matters now stand. The amount due will be paid to applicant within three months of today, on condition that he executes a bond to reimburse the amount to respondents in the event of the Supreme Court differing from the view taken in O.A.580/93.

2. Original application is disposed of as aforesaid. No costs.

Dated the 13th day of March, 1995.


S.P. BISWAS
ADMINISTRATIVE MEMBER


CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN

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